

(1) (30)

Central Administrative Tribunal, Principal Bench

Contempt Petition No.607 of 2001 in
Original Application No. 2516 of 2000

New Delhi, this the 30th day of October, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

1. S.R. Gautam
S/o Late Shri J.P. Gautam
Aged 56 years
R/o Flat No.1180, Laxmi Bai Nagar
New Delhi
2. Rakesh Bhushan
S/o Late Shri Bharat Bhushan
Aged 48 years
R/o 139, Ram Nagar,
Delhi-51
3. V. Swaroop
S/o Shri B.S. Sharma
Aged 54 years
R/o Sector IV-391, R.K. Puram
New Delhi-22
4. Praveen Punj
S/o Shri M.R. Punj,
Aged 42 years
R/o L-II/131-A, DDA Flats
Kalkaji, New Delhi-19
5. Amita Sharma,
W/o Shri Ashwini Sharma,
Aged 40 years
R/o E-16, Green Park Extension
New Delhi

- Petitioners

(By Advocate: Shri A.K. Behra)

Versus

1. Shri S. Narayan
Secretary, Ministry of Finance
Department of Revenue
North Block, New Delhi-1
2. Shri O.P. Srivastava
Chairman, Central Board of Direct Taxes
North Block, New Delhi-1
3. Shri P.L. Singh
Chief Commissioner of Income Tax
Income Tax Office, C.R. Building
New Delhi
4. Shri S.S. Khan
Director, Income Tax (Systems)
ARA Building, Jhandewalan Extension
New Delhi

- Respondents

O R D E R (ORAL)

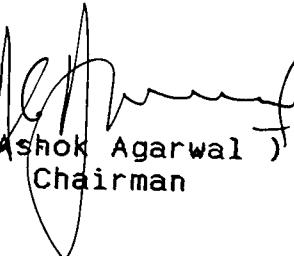
By Justice Ashok Agarwal, Chairman

Non-compliance of an order passed on 19.4.2001 in OA No. 2516/2000 is made the basis of the present contempt petition. We have perused the order and we find that no time has been prescribed for compliance.

2. In the circumstances, we find that interests of justice will be duly met by disposing of the present contempt petition at this stage itself even without issue of notices with a direction to respondents to comply with the order within a period of four weeks from the date of service of a copy of this order. We direct accordingly. Present contempt petition stands disposed of in the aforesated terms.

Issue DASTI order.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

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